

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Insolvency) No. 45 of 2021

IN THE MATTER OF:

9M Corporation

...Appellant

Versus

Naresh Verma & Ors.

...Respondents

Present:

For Appellant: Mr. Hitesh Sachar and Ms. Srishti Badhwar, Advocates.

For Respondents: Mr. Amol Vyas and Mr. Saumil Sharma, Advocates with Mr. Naresh Verma, RP in person for R-1.

Mr. Krishnendu Datta, Mr. Atul Sharma, Mr. Kamal Gupta, Mr. Mehak Khurana, Advocates for R-2.

Mr. Dhruv Dewan, Mr. Tabrez Malawat and Ms. Harshita Choubey, Advocate for R-3.

O R D E R
(Through Virtual Mode)

15.02.2021: Mr. Dhruv Dewan, Advocate enters appearance on behalf of Respondent No. 3. Thus, service upon Respondents is completed. Respondent No. 3 may file short written submissions within two weeks. Learned counsel for the parties may exchange their written submissions.

List the matter 'for admission (after notice)' on **8th March, 2021** before Court No. II.

Interim direction to continue.

[Justice Bansi Lal Bhat]
Acting Chairperson

[Dr. Ashok Kumar Mishra]
Member (Technical)

am/gc